JMT AUTO LIMITED

Registered Office: - 224, A. J. C. Bose Road, Krishna Building, 9th floor, Room No. 902, Kolkata, West Bengal- 700017

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited (the "**Manager to the Offer**"), for and on behalf of M/s Amtek Auto Limited ("Hereinafter referred to as "Acquirer") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of **JMT Auto Limited** ("**JMT**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**")with respect to the aforementioned offer was published on Thursday, July 04, 2013 in Business Standard (English-All Editions), Business Standard (Hindi-All Editions), Kalantar Patrika (Bengali), Kolkata Edition and Lakshdeep (Marathi), Mumbai Edition.

1. Offer Price is Rs 149.00 (Rupees One Hundred and Forty Nine Only) per equity share.
2. Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company recommends that the open offer price of Rs 149.00 per fully paid up equity shares is fair and reasonable based on the following reasons:
   (a) The Offer Price of Rs. 149/- per fully paid up equity share offered by Acquirer are more than the price paid to the sellers who sold their shares to the acquirer via SPA at an price of Rs. 148.70/- per fully paid up equity share.
   (b) The Offer Price is higher than the price as arrived after taking in to consideration 60 trading days average price preceding the date of public announcement, which comes to Rs 97.87 per fully paid up equity shares.
   (c) The Offer price is also higher than the price at which the acquirer had acquired shares in past period of 12 months preceding the date of public announcement.

   The IDC's recommendation was published on August 29, 2013 (Thursday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated August 21, 2013 has been dispatched to the shareholders on August 26, 2013.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on July 11, 2013. All the observations made by SEBI vide letter no. CFD/DCR/OW/20235/2013 dated August 14, 2013, has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, and the Letter of Offer.
8. As on the date, there are no statutory approvals required to implement this offer. However, the Offer shall be subject to all statutory approvals that may become applicable on a later date.
9. Schedule of Activities:

S. No	Activity	Activity Schedule (Days & Dates)
1.	**Date of Public Announcement**	**Thursday , June 27 2013**
2.	Date of Publication of Detailed Public Statement	Thursday, July 04 , 2013
3.	Filing of the Draft letter of Offer to SEBI	Thursday, July 11, 2013
4.	Last Date for a competitive offer(s)	Thursday, July 25, 2013
5.	**Identified Date***	**Monday, August 19, 2013**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Monday, August 26, 2013
7.	**Last Date for revising the Offer Price/ Number of Shares.**	**Wednesday, August 28, 2013**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Thursday, August 29, 2013
9.	**Date of Publication of Offer Opening Public Announcement**	**Friday, August 30, 2013**
10.	**Date of commencement of Tendering Period (Offer Opening Date)**	**Monday, September 02, 2013**
11.	**Date of Expiry of Tendering Period (Offer Closing Date)**	**Monday, September 16, 2013**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Monday, September 30, 2013

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Board of Directors of the acquirer i.e Amtek Auto Limited having its registered office situated at Plot No. 16, Industrial Estate, Rozka Meo, P.O. Sohna ,Mewat , Haryana - 122103, accepts full responsibility for the information contained in this Pre Offer Advertisement and also the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Pre Issue Advertisement will also be available on SEBI's website at **www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirers & PACs

D & A FINANCIAL SERVICES (P) LIMITED
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Email: dafspl@gmail.com
Contact Person: Mr. Priyaranjan

Date: August 29, 2013
Place: New Delhi